

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2561
TO BE ANSWERED ON 01ST AUGUST, 2017

SPLIT RATION CARDS

2561. ADV. CHINTAMAN NAVASHA WANAGA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government plans to issue split ration cards according to family members in the same family, if so, the details thereof;
- (b) if not, the reasons therefor; and
- (c) whether the Government plans to issue ration cards of different colours to the beneficiaries, if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a)to(c): Under the provisions of National Food Security Act, 2013 and Targeted Public Distribution System (Control) Order, 2015, the responsibility of identification of beneficiaries in a State/UT and issuance of ration cards to them lies on the concerned State/UT Governments.

Targeted Public Distribution System (Control) Order, 2015 issued under Section 3 of the Essential Commodities Act, 1955 prescribes, inter-alia, the following for issuance of ration cards:

- (i) The State Government shall issue ration cards to the eligible households.
- (ii) The State government shall issue a ration card only to a citizen of India who is resident of that State and who fulfills the conditions for getting a ration card as may be prescribed by the State Government.
- (iii) The State government shall issue separate and distinct ration cards to the Antyodaya households and the priority households.
- (iv) The State government shall designate the authority and office for receiving, registering, acknowledging and processing of application for issuance of ration card or modification in ration card.
- (v) The list of the ration card holders shall be displayed in the public domain including in the office of the local authority and on the State web portal, showing the category-wise names of eligible households and their members.
- (vi) The State government shall make all endeavors to eliminate bogus or ineligible ration cards as a continuous exercise.